



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00924/2020

Chandigarh, this the 27th of November, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Sh. Manjeet s/o Sh. Dharam Singh, age 50 years, presently working as Beldar, Office of Executive Engineer, BFD-V, CPWD, SHQ BSF Campus, Moga Rioad, Ferozepur Cantt- 152001.
2. Sh. Satish Kumar S/o Sh. Harbans Lal, presently working as Beldar, Office of Executive Engineer, BFD-II, CPWD, BSF Campus, Ramthirath, Amritsar- 143107.
3. Sh. Shridhar Kumar s/o Sh. Prem Dass, presently working as Beldar, Office of Executive Engineer, BFD-II, CPWD, BSF Campus, Ramthirath, Amritsar-143107.
4. Sh. Raj Kumar s/o Sh. Daya Ram, presently working as Beldar, Office of Executive Engineer, BFD-V, CPWD, SHQ BSF Campus, Moga Road, Ferozepur Cantt- 152001.
5. Sh. Jaswinder Singh, S/o Sadhu Singh, working as Beldar, Office of Executive Engineer, Madhopur Central Division, CPWD, Madhopur, Punjab- 145024.

....Applicants

(BY: Mr. D.R. Sharma, Advocate)

Versus

1. Union of India through the Secretary to Government of India, Ministry of Urban Development, Nirman Bhawan, New Delhi – 110011.
2. Director General of Works, Central Public Works Department, Nirman Bhawan, New Delhi – 110011.
3. The Superintending Engineer, BFC-II, CPWD, SHQ BSF Campus, Moga road, Ferozepur Cantt – 152001.
4. The Superintending Engineer, Shimla Control Circle, CPWD, Kendriya House, Shimla, H.P. 171004

... .Respondents



O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. Applicants are before this Court for issuance of a direction to the respondents to grant them the increment from the date of grant of deemed date of temporary status as Beldar (Group D employee) as per 1993 Scheme.
2. Heard Mr. D.R. Sharma, learned counsel for the applicants. He argued that in terms of order of this Court the services of the applicants were regularized and they were conferred deemed temporary status as per 1993 Scheme from the earlier date. He contends that while granting the benefit of deemed temporary status the applicants have not been granted the benefit of increment which accrued to them vide letter dated 27.04.2016 (Annexure A-5). He further submits that before approaching this Court, the applicants have served a legal notice dated 07.01.2020 (Annexure A-2) followed by another one dated 29.01.2020 (Annexure A-3) which has not been replied till date. Therefore, he makes a statement at the bar that the applicants will be satisfied if a direction is issued to the respondents to take a view on the issued, as raised in their legal notice.
3. Considering the limited prayer made on behalf of the applicants, we dispose of the O.A. by directing the respondents to consider and decide the claim of the



applicants, raised in their indicated legal notice, in accordance with law, if not already decided, by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. The order so passed be duly communicated to the applicants. The disposal of the O.A. shall not be construed as an expression of opinion on the merit of the case. MA No. 060/01334/2020 also stands disposed of. No costs.

(ANAND MATHUR)
MEMBER (A)

(SANJEEV KAUSHIK)
Member (J)

Place: Chandigarh
Dated: 27.11.2020

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